## <u>HIGH COURT OF MADHYA PRADESH, JABALPUR</u>

## **ORDER**

No. 9\$2 /Confdl./2014 II-2-69/2011(Pt.-**5**)

Jabalpur, Dated 06th August, 2014

The Madhya Pradesh State Judicial Academy, Jabalpur, High Court of Madhya Pradesh (MPSJA) is going to organize seven Regional Trainings / Workshops in the month of **July 2014 to June 2015** on closed Saturdays and Sundays, in pursuance of the Guidelines of the Govt. of India for release and utilization of Grant-in-aid recommended by 13<sup>th</sup> Finance Commission (FC-XIII).

In this connection 2<sup>nd</sup> Regional Training Programme on "Issues & Challenges relating to cases under the Prevention of Corruption Act, 1988", shall be organized on 23<sup>rd</sup> & 24<sup>th</sup> August, 2014 at Jabalpur in which Judicial Officers from Higher Judicial Service will participate from 33 Districts (40 officers in all), whose names are shown in the endorsement, as per the following conditions:-

- 1. Judicial Officers who will come from places other than the venue of Regional Programme / Workshop (headquarters) can attend the training programme/workshop by their official vehicle or private vehicle. Cost of fuel charges of these vehicles shall be reimbursed to them as per their entitlement. The participating Judicial Officers will get reimbursement of their T.A./D.A and fuel charges from their respective District Judges.
- 2. The Judicial Officers should not seek any adjustment unless it is a case of vis-major. District & Sessions Judges of the respective districts are authorized to deal with the letter of adjustment, if any, and exempt the said Judicial Officers looking to his/her exigency under intimation to MPSJA.
- The Judicial Officers included in the training programme have to report for training on 23.08.2014 at 09:30 a.m. at M.P. State Judicial Academy, Jabalpur.
- 4. During Programme, working lunch and tea twice in the day shall be served to all the participating Judicial Officers. Morning Tea, Breakfast and Dinner shall be served to those participating Judicial Officers who will come from places other than the venue.
- 5. Arrangement for lodging and boarding for Participating Judicial Officers has been made in the Guest House of M.P. State Judicial Academy, Jabalpur

- 6. The accommodation for the participating Judicial Officers shall be available in the Guest House of the Academy only from 03:00 PM onwards on the preceding day of commencement of training and up to 10:00 AM on the succeeding day of the last day of training.
- 7. Participating Judicial Officers coming *via* train are requested to report on their arrival at the Reception Counters set up near Main Exit Gate of Platform No. 1 & 4 of Main Railway Station Jabalpur.
- 8. Arrangement for conveyance from Railway Station to the Academy shall be made by the MPSJA, Jabalpur. It may not be possible for the Academy to make arrangement for carriage of participant's luggage to the parked vehicle.
- 9. Participating Judicial Officers who are arriving a day prior to the commencement of the training programme, or at hours other than those mentioned above, or by a different mode of conveyance, may inform the Acadmy to Shri Gyan Prakash Tekam, A.G. III on Telephone No. 0761-2628679 or to Shri Pramod Kushwaha, Care Taker on Mobile No. 09713717147 or to Shri Pramod Kumar Chaturvedi, A.G. II on Mobile No. 08878747939, at least a day in advance, so that proper arrangement for reception may be made.
- 10. The Guest House of the Academy is located on second and third floor of the MPSJA building. At present the lift is not functional. The participants are, with prior intimation to the Academy, free to stay at the accommodation of their choice. In such case, the participants shall be entitled to T.A. & D.A as per rules. However, it would not be possible for the Academy to make arrangement for pick up and drop back to such place.
- 11. The participating Judicial Officers are directed to bring with them Lap Top Computers, along with, peripherals and Software CDs, provided by the High Court.
- 12. Officers of MPSJA, who will conduct the Regional Trainings/Workshops on non working Saturdays and Sundays shall be allowed to pay honorarium of Rs. 1500/- per day. This apart, Judicial Officers posted at Regional Headquarters, or from other places, whose services are utilized as Resource Person in this training programme/workshop shall be paid an honorarium of Rs. 1000/- per workshop.
- 13. Class III employees (not more than 2) of the District Headquarters whose services will be utilized during the training/workshop shall be paid an incentive of Rs. 400/- each.

14. The staff of MPSJA, whose services will be utilized during the training, shall be paid an incentive @ Rs. 400/- per day to Class-III employees and Rs. 200/- per day to Class-IV employees.

## BY ORDER OF HON'BLE THE CHIEF JUSTICE

(VEĎ PRAKASH) √REGIST,RAR GENERAL

Endt. No. 953 /Confdl./2014 II-2-69/2011 (Pt.-**5**)

Dated 06th August, 2014

Copy forwarded to:-

1. The Principal Secretary, Government of M.P., Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal for information.

2.

- 1. Shri Sanjeev Sudhakar Kalgaonkar, I A.D.J., Bhopal.
- 2. Shri Amnis Kumar Verma, I A.D.J., Morena.
- 3. Shri Hridesh, I A.D.J., Sagar.
- 4. Shri Rajendra Prasad Gupt, I A.D.J., Satna.
- 5. Shri Gunwant Singh Saluja, I A.D.J., Ujjain.
- 6. Shri Ruchir Sharma, I A.D.J., Datia.
- 7. Shri Axay Kumar Dwivedi, I A.D.J., Khandwa.
- 8. Shri Yogesh Chandra Gupt, I A.D.J., Jabalpur.
- 9. Smt. Indra Singh, I A.D.J., Indore.
- 10. Shri Pratap Kumar Tiwari, I A.D.J., Seoni.
- 11. Shri Ajay Prakash Mishr, li A.D.J., Jabalpur.
- 12. Shri Munshi Singh Chandrawat, I A.D.J., Ratlam.
- 13. Shri Sabhapati Yadav, I ADJ, Gwalior.
- 14. Shri Rama Shankar Sharma, III A.D.J., Indore.
- 15. Shri Mahesh Kumar Sharma, VI A.D.J., Jabalpur.
- 16. Shri Ajay Kumar Garg, I A.D.J., Narsimhapur.
- 17. Shri Rakesh Shrotriya, I A.D.J., Sehore.
- 18. Shri Gyan Prakash Agrawal, I ADJ, Guna.
- 19. Shri Sanat Kumar Kashyap, I A.D.J., Anuppur.
- 20. Shri Manoj Kumar Shrivastava, Il A.D.J., Bhopal.
- 21. Shri Virendra Singh Rajput, I A.D.J., Harda.
- 22. Shri Hitendra Singh Sisodiya, I A.D.J., Barwani.
- 23. Shri Rajeev Kumar Karmahe, I A.D.J., Mandla.
- 24. Shri Rajeev Apte, I A.D.J., Dewas.
- 25. Shri Rampratap Singh, I A.D.J., Damoh.
- 26. Smt. Tripti Sharma, I A.D.J., Katni.

- 27. Shri Rajeev Kumar Ayachi, IV A.D.J., Indore.
- 28. Shri Prayaq Lal Dinkar, I A.D.J., Sidhi.
- 29. Smt. Usha Gedam, I A.D.J., Mandleshwar.
- 30. Shri Kalusingh Bariya, I A.D.J., Mandsaur.
- 31. Smt. Geeta Solanki, I A.D.J., Dindori.
- 32. Shri Dagdu Singh Chouhan, I A.D.J., Jhabua.
- 33. Shri Manoj Kumar Mandloi, I A.D.J., Shajapur.
- 34. Shri Atul Kumar Khandelwal, I A.D.J., Chhindwara.
- 35. Shri Ashvaque Ahamad Khan, I A.D.J., Dhar.
- 36. Shri Prashant Kumar Nigam, I A.D.J., Betul.
- 37. Shri Dhirendra Singh, I A.D.J., Chhatarpur.
- 38. Shri Dinesh Prasad Mishra, XV ADJ, Bhopal.
- 39. Smt. Vandhana Jain, I ADJ, Vidisha.
- 40. Shri Ajay Kumar Tailor, I A.D.J., Bhind.

With a direction to participate in the Regional Training Programme to be organize on 23<sup>rd</sup> & 24<sup>th</sup> August, 2014 at Jabalpur.

- 3. District and Sessions Judge, Bhopal / Morena/ Sagar/ Satna/ Ujjain/ Datia/ Khandwa/ Jabalpur/ Ratlam / Gwalior/ Indore/ Narsinghpur/ Sehore/ Guna/ Anuppur/ Harda/ Barwani/ Mandla/ Dewas/ Damoh/ Katni/ Sidhi/ Mandleshwar/ Mandsaur/ Dindori/ Jhabua/ Shajapur/ Chhindwara/ Dhar/ Betul/ Chhatarpur/ Vidisha / Bhind for information and necessary action.
- 4. Budgetary allocation of Rs. 45,000/- has been made to District & Sessions Judge Jabalpur to meet the expenses of Regional Training Programme to be held on 23<sup>rd</sup> & 24<sup>th</sup> August, 2014 at Jabalpur.

The D.J., Jabalpur has been provided with necessary budget to meet out all the expenses incurred in organizing this training programme vide Registry Memorandum No. D/3310, dated 05.06.2014.

- 5. The District and Sessions Judges are directed to withdraw the amount partially from the allocated fund, and after completion of Regional Programme further fund, limited to actual expenditure, may be withdrawn to avoid lapse of utilized fund withdrawn in advance to meet the expenditure of the concerned Regional Programme.
- 6. The District & Sessions Judges are **permitted** to adjust the amount in such a way that fund allocated in one category can be adjusted in those category where there is shortage of fund, without exceeding the actual allocated amount for a particular programme.
- 7. After completion of the programme, the District & Sessions Judges are also directed to send **details** of the amount expended out of the total amount allocated for organizing the Regional Programme,
- 9. The District and Sessions Judges are requested to send confirmation of receiving of this communication immediately, by fax.
- 10. The Member Secretary, MPSLSA, Jabalpur for information.
- 11. The Director, MPSJA, Jabalpur, for information and necessary action.

(VEĎ PRAKASH) "REGISTRAR GENERAL